

के प्रम. (प्रक्रिया) नियमावली के लियन 22 के अन्तर्गत नि युक्त प्रति

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH JODHPUR**

**COPY OF ORDER DATED: 3/12/09 PASSED
MA 175/2009 IN OA 211 / 2008**

Avtar Singh Lubana Vs. U.O.I. & Ors.

**MA No. 175/2009 in OA No. 211/2008
Date of Order: 03.12.2009**

None present for the parties.

The Applicant seeks liberty to approach the Court of the Chief Commissioner for Persons with Disabilities, and therefore reserving liberty, he seeks that the O.A. may be dismissed as withdrawn.

The applicant is given liberty to approach the Court of the Chief Commissioner for Persons with Disabilities.

Accordingly, this M.A. No. 175/2009 stands allowed and the O.A. No. 211/2008 stands dismissed as withdrawn.

sd—
[V.K. Kapoor]
Administrative Member

sd—
[Dr. K.B. Surash]
Judicial Member

CERTIFIED TRUE COPY
Dated .. 08.12.2009

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Y.G. A.M.
महानगर नियमित अधिकारी
दिनांक 08.12.2009 (पृष्ठा 1)
महानगर नियमित अधिकारी
Central Administrative Tribunal
जोधपुर बैचिनिक, राजस्थान
Jodhpur Bench, Jodhpur.

Part II and III destroyed
in my presence on 21/8/15
under the supervision of
section officer () as per
order dated 07/07/2015

Section officer (Record)